

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL No. 144 of 2019

Dated: 10th July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Shah Promoters and Developers

.... Appellant(s)

Vs.

**Maharashtra Electricity Regulatory Commission &
Anr.**

.... Respondent(s)

Counsel for the Appellant(s): Ms. Dipali Sheth

Counsel for the Respondents (s): Ms. S. Rama for R-2

ORDER

Appearance objections, if any, shall be filed within six weeks i.e. on or before 20.08.2019 after duly serving copy to the other side. Thereafter, rejoinder, if any, may be filed within four weeks i.e. on or before 17.09.2019 after duly serving copy to the other side.

List the matter on **23.09.2019.**

(S. D. Dubey)
Technical Member

vt/mkj

(Justice Manjula Chellur)
Chairperson